

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No.543 of 2021

Dharmendra Prasad

... Petitioner

Versus

1. The State of Jharkhand

2. Poonam Devi

... Opposite Parties

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Sheo Kumar Singh, Adv.

For the State : Mr. Azeemuddin, Addl. P.P.

02/26.03.2021 Heard the parties through video conferencing.

This criminal miscellaneous petition has been filed under Section 482 Cr.P.C. by the petitioners with a prayer for modification of the order dated 24.02.2020 passed in A.B.A. No.8305 of 2019.

It is submitted by the learned counsel for the petitioners that vide dated 24.02.2020 passed in A.B.A. No.8305 of 2019, the petitioner was given the privileges of anticipatory bail by this Court and were directed to surrender before the court below within four months but due to COVID-19 pandemic and nationwide lockdown the petitioner could not arrange money to prepare demand draft for victim compensation and could not surrender within the stipulated time. It is next submitted that in the meanwhile the petitioner has arranged the money and prepared the demand drafts and enclosed the copy of the same which is annexed with the brief. It is next submitted that now the petitioner is ready to surrender before the learned court below, hence, it is submitted that the time period for the petitioner to surrender before the court below in terms of the order dated 24.02.2020 passed in A.B.A. No.8305 of 2019 be extended by six weeks from the date of this order.

Considering the aforesaid submission of the learned counsel for the petitioner, the prayer for extension of the time for the petitioner to surrender in the court below in terms of the order dated 24.02.2020 passed in A.B.A. No.8305 of 2019 is allowed. Hence, the petitioner is directed to surrender before the court below "within six weeks from the date of this order in terms of the order dated 24.02.2020 passed in A.B.A. No.8305 of 2019".

The order dated 24.02.2020 passed in A.B.A. No.8305 of 2019 is modified to the aforesaid extent.

This criminal miscellaneous petition is disposed of accordingly.

Pappu/

(Anil Kumar Choudhary, J.)